

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.265/MP/2021

Subject : Petition invoking Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking compensation/ relief for the additional expenditure incurred by the Petitioner during the construction of the Project due to certain Change in Law and Force Majeure events, as per the applicable provisions of Transmission Service Agreement dated 22.9.2015.

Date of Hearing : 10.5.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Alipurduar Transmission Limited (ATL)

Respondents : South Bihar Power Distribution Co. Ltd. and 9 Ors.

Parties Present : Ms. Gayatri Aryan, Advocate, ATL
Ms. Priyanshi Bhatnagar, Advocate, ATL
Shri Yogesh Dalal, ATL
Shri Sunil Mital, ATL
Shri Janmali Manikala, Advocate, WBSEDCL
Shri Rahul Chouhan, Advocate, Bihar Discoms
Shri Shashwat Kumar, Advocate, Bihar Discoms

Record of Proceedings

At the outset, learned counsel for the Petitioner prayed for an adjournment in the matter. Learned counsel for the Respondents had no objection in this regard. Accordingly, the Commission adjourned the matter.

2. The Petition shall be listed for hearing on 7.7.2023.

By order of the Commission

**SD/-
(T.D. Pant)
Joint Chief (Law)**

